

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:308
ANSWERED ON:20.11.2009
ART CLINICS
Gandhi Shri Feroze Varun

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Law Commission has recommended to enact legislation to regulate Assisted Reproductive Technology (ART) Clinics as well as the rights and obligations of parties to a surrogacy;
- (b) if so, the details thereof; and
- (c) the steps taken/to be taken by the Government in legalizing altruistic surrogacy arrangements and prohibiting the commercial ones?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

- (a): The Law Commission has suo motu taken up study in the matter and given recommendation in its Report No. 228th "Need for Legislation to Regulate Assisted Reproductive Technology Clinics as well as Rights and Obligations of Parties to a Surrogacy".
- (b): The report is available on official website of Law Commission of India viz. <http://lawcommissionofindia.nic.in>.
- (c): Ministry of Health and Family Welfare has prepared Draft Assisted Reproductive Technology (ART) Bill & Rules, 2009 which also includes the issue of surrogacy.